## IN THE NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH NEW DELHI

No.CA(CAA)-38(PB)/2017

SECTION: UNDER SECTIONS	230-232	OF THE	COMPANIES	ACT	2012
			A CHILL WHEN		/III &

IN THE MATTER OF:

Lakra Fabric Pvt. Ltd. With Lakra Industries Ltd.

...... ..Petitioner

V/s

.....Respondent

Order delivered on 11.08.2017

Coram:

R.VARADHARAJAN Hon'ble Member (Judicial)

For the Petitioner

: Mr. Sanjeev Kumar, Advocate

For the Respondent

## ORDER

Due to paucity of time arising out of the Special Bench sitting, despite the Counsel for the parties being present, the matter was not able to be taken up. Hence at the joint request of the parties, the matter is posted for hearing on 18.8.2017.

(R.VARADHARAJAN) MEMBER (JUDICIAL)

U.D.Mehta 11.8.2017